



KERALA GAZETTE

കേരള ഗസറ്റ്

PUBLISHED BY AUTHORITY

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PART IV

Private Advertisements and Miscellaneous Notifications

THE KERALA STATE WAKF BOARD

NOTIFICATION

No. E6-1833/84. *16th January 2008.*

In exercise of the powers conferred under section 27 of the Wakf Act, 1995 (Central Act 43 of 1995) the Kerala State Wakf Board delegates to the Chairperson and the following members of the Judicial sub-committees of the Board, the quorum of which shall be two, the powers of the Board under Sections 70 and 71 of the Wakf Act, 1995 except passing of final orders.

The Judicial Committee No. 1 shall deal with the matters coming under the Revenue Districts of Thiruvananthapuram, Kollam, Alappuzha, Kottayam, Pathanamthitta, Idukki, Ernakulam, Thrissur and Palakkad.

The Judicial Committee No. 2 shall deal with the matters coming under the Revenue Districts of Malappuram, Kozhikode, Wayanad, Kannur and Kasargod.

Judicial Committee No. 1

1. Janab T. K. Saithalikutty, Advocate — Member
2. Janab K. T. Kunhu Muhammed — Member
3. Janab T. P. Abdulla Koya Madani — Member

Judicial Committee No. 2

1. Janab P. V. Sainudheen, Advocate — Member
2. Janab V. K. Ali — Member
3. Janab Hussain Madavoor, P. K. — Member

This notification shall have effect from 16-1-2008.

(Sd.)

Ernakulam.

Chief Executive Officer.

Explanatory Note

This does not form part of the notification. In view of heavy arrears of cases and increase in the number of new cases the Board felt that for expediting preliminary formalities and enquiry and for issue of urgent interim orders wherever necessary in the pending cases, the two Judicial sub-committees as above shall be constituted. Therefore, the Board in its meeting held on 16th January, 2008 have resolved to constitute aforesaid two Judicial sub-committees for the above purpose to deal with the cases within the respective Districts. This notification is intended to achieve the above objects. The Judicial Committee constituted vide this Office Notification No. A-1833/84 dated 28-1-2005 is stands repealed.